

16.48 hrs.

**STATEMENT RE. INCIDENT AT
ALLAHABAD HIGH COURT**

MR. CHAIRMAN: The hon. Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Sir, A short while ago, the House on the motion moved by the Minister of Parliamentary Affairs unanimously passed a resolution in the following terms —

"The House unanimously condemns the reported attempt to carry arms into the court where Prime Minister had to give evidence and desires that sufficient security arrangements be made both inside and outside the Court to ensure the safety of the Prime Minister"

All sections of the House rightly gave expression to their anxiety and concern regarding the security of the Prime Minister. I may be permitted to associate myself wholeheartedly with the sentiments expressed in the House. I feel I owe it to the House to share with the Members the meagre information we have been able to ascertain on telephone from the Government of Uttar Pradesh. The Government of Uttar Pradesh have made elaborate arrangements for the security of the Prime Minister at Allahabad, in consultation with and with the full cooperation of the High Court of Allahabad. The High Court had decided to restrict the entry into the courtroom only to the members of the Bar and the Press. The Bar Association of the High Court was to issue passes to members of the Bar. The Directorate of Public Relations was to issue passes for the representatives of the Press. One, Shri Govind Mishra, Editor of a journal called 'Srivijaya', was arrested this morning at about 9.30 A.M. on being found in possession of a country-made pistol and three cartridges. Shri Mishra had tried to obtain a pass yesterday from the Registrar of the High Court but it

was refused. A case under the Arms Act has been registered and is being investigated. Since the senior officers at Allahabad continue to be busy in connection with the arrangements for Prime Minister's security, it has not been possible for Government of Uttar Pradesh to collect further information on the subject. Detailed instructions already exist as regards the arrangements to be made for the security of the Prime Minister during her tours and travels in the country. The State Governments concerned have been making all the required arrangements according to instructions whenever the Prime Minister visits any part of a State. I would like to assure the House that security arrangements both inside and outside the court in the present context have been made and no effort would be spared in ensuring the full safety of the person of the Prime Minister.

श्री नरसिंह नारायण पांडे (गोरखपुर)
क्या माननीय मन्त्री जी इस बात पर विचार करेंगे कि वह जी पास ईप्सू किया गया या जो पास दिया गया गोविन्द मिश्रा को यह किस की इजाजत से दिया गया ?

एक जाननीय तथ्य नहीं दिया गया ।

श्री नरसिंह नारायण पांडे : मैं यह जानना चाहता हूँ कि जब वहाँ पर सेक्योरिटी का इन्तजाम है और डिटेक्टर वहाँ पर कैंटे हुए हैं, वह सेक्योरिटी ब्रेक करने के बाद लोगों को जिनके पास कि एन्ट्री पास होता है उनको अन्दर जाने देते हैं कबरे के, तो वह बकील का बचावा पहले हुए कैंटे अन्दर चुस गए और अब अन्दर चुस गए, अन्दर वहाँ पर डिटेक्टर न होता और बिजली काट दी गई होती तो बाबू वह ईजीडेंट हो जाता, इसलिए वह क्या प्रकल है कि कितना सेक्योरिटी का अरेंजमेंट प्राइम मिनिस्टर के लिए होना चाहिए वह अरेंजमेंट काफी नहीं है ; मैं आपसे जानना चाहता हूँ कि क्या उत्तर प्रदेश की सरकार के अन्दर ही प्राइम मिनिस्टर की सेक्योरिटी का इन्तजाम होकर जा रही

हैं वा न्यत्र केन्द्रीय सरकार का जो सबसे परि-
पक्व विभाग है जो कि डिप्टी क्लर्क और सारी
चीजों के बारे में अच्छी तरह से जानता है,
उस विभाग के उच्च से उच्च अधिकारी को
आप जब तक प्रधान मन्त्री का बयान होता है
तीन रोज तक तब तक के लिए वहाँ भेजेगे
और उनकी सेक्योरिटी की पूरी व्यवस्था करने
के सम्बन्ध में इस सदन को आश्वस्त करेंगे ?

17 hrs.

श्री० नारायण चन्द पाराबर (इमीरपुर) :
सभापति महोदय, आज हिन्दुस्तान यह जानना
चाहता है कि यह गोविन्द मिश्रा कहा के रहन
बासे हैं और क्या उनका कोई पोलिटिकल
एफिलिगेशन है या नहीं ? जिस अखबार का
वह पब्लिश कर रहे हैं उसका प्रिन्टर पब्लिशर
और एडिटर बरीरह कौन है ? यह बहुत
इम्पोर्टेंट डिटेल्स हैं। इस पर साग दम उभोजिन
है। हम यह जानना चाहते हैं कि प्राइम
मिनिस्टर ने अपनी आक मजा में जिन रिहर्सल
की तरह इजाजत किया था क्या यह उसकी
कड़ी नहीं है ? इसके साथ ही यह अखबार
बनाने का काम वे कितने घरमें से कर रहे हैं
और इसमें किस तरह के क्यानात का इस्तेमाल
किया जा रहा है, यह होम मिनिस्टर साहब
बनाए क्योंकि हाउस को इस सम्बन्ध में बड़ी
चिन्ता है।

SHRI K. P. UNNIKRISHNAN
(Badagara): Sir, I would like to
know through you whether the Bar
Association of Allahabad High Court
and the Directorate of Public Rela-
tions would continue to be in charge
of issuing passes? If so, I would
consider it to be a grave negligence
on the part of the U.P. Government
or those authorities which are in
charge of Prime Minister's security if
after this incident they are permitted
to issue passes I would appeal to the
Home Minister to stop and change
this procedure. I am also wondering
whether she cannot give evidence
from Delhi where adequate prepara-
tions can be made.

SHRI N K P. SALVE (Betul): Sir,
in view of the very limited time at
the command of the Home Minister
it is obvious that he could not gather
more information than what he has
gathered but he has shared to concern
of the House and of the entire coun-
try on the incident that has taken
place I hope we will have more in-
formation about it tomorrow But
that is not enough This House has
some more responsibility

What is happening in Allahabad is
not a tamasha This is being converted
into a regular tamasha

This is most unfortunate Some of
the Opposition Members willy nilly
are party to this (Interruptions).

Please sit down I cannot be brow
beaten by you

SHRI SHYAMNANDAN MISHRA
(Begusarai) Why should he import
political controversies into this? (In-
terruptions).

SHRI NORUL HUDA (Cachar).
This mater is a concern of the whole
country (Interruptions)

SHRI N K P SALVE I repeat
not once, but, one hundred times
That is the truth (Interruptions).

Sir, I must be allowed to complete.

सभापति महोदय मिस्टर सान्चे, आप
जानते हैं कि हाउस ने एक जुबान होकर के इस
बीज को कब्जे किया है। मैं समझता हू कि जो
एक अच्छा ऐटमास्केयर इस मसल बीज को
कब्जे करने में बना है, आप तो इतने समझदार
और लीबल हमारे हाउस के मसलाज मेम्बर
हैं, मैं उम्मीद करता हू कि वह ऐटमास्केयर
आप बान्टीन्टू करेंगे।

श्री मरेन्ड कुमार सान्चे . आप न जा फर-
माया वह सर खोचों पर है। मैं महनही कह
रहा हूँ। मेरा वह कोई आरोप नहीं था कि
अपोजीशन वाल ऐसी चिन्नी बात के लिए

[श्री नरेश कुमार साल्वे]

कभी कोई फाइट करने। मैं जो चीज बर्न कर रहा था वह कोई झोर बात है। अपोजीशन के जो मेम्बर्स हैं, जो सीडर्स हैं उनको भी इस बात में सहयोग देना चाहिए . .

एक माननीय सदस्य : दिया है हाउस के अन्दर।

श्री नरेश कुमार साल्वे : मेरा धाप से निवेदन यह है कि अगर इस तरीके से जो बहा पर एक भयंकर जहरीला वातावरण पैदा हो गया है और यह तमाशा समझ कर चला जा रहा है... (श्वबधान) . . मेरा धाप से निवेदन है कि बहा के चीफ जस्टिस . . (श्वबधान) .

My submission to you and to the Home Minister is . . (Interruptions).

I am not one of those who ever make any wild allegations I am not one of those who ever use invectives But, the Opposition leaders should not also lose their patience and should show respect to what we have to say in the matter. I am not casting any aspersion on the Opposition leaders who have gone there. But, do they not carry any responsibility on their heads?

SHRI SHYAMNANDAN MISHRA
About what? About going there? They are within their rights. The entire House is condemning the incident with one voice Please do not poison the atmosphere by importing political controversies into this.

SHRI N. K. P. SALVE: My submission, therefore, is that if the proceedings in that Court are not to be reduced to a tamsaha and in view of what has happened today and in view of the difficulties that had arisen because of the inadequate security arrangements at the hands of the Chief Justice and the local authorities, may I request the Home Minister to restrict the entry strictly to only those whose presence is necessary for the purpose of the conduct of the cross examination and nothing more?

श्री आरखंडे राय (बोली) : सभापति महोदय, मैं धाप के जरिए गृह मन्त्री से एक बात की प्रार्थना करना चाहता हूँ कि यह सही है कि प्रजातन्त्र के मूल्यों का धावर करके प्रधान मन्त्री स्वयं इलाहाबाद हाईकोर्ट बवान देने के लिये वहाँ गईं, सारे देश ने उसकी प्रशंसा की। लेकिन अब इस वाक्य के बाव मेरा अपना सुझाव है और मेरी प्रार्थना है सरकार ने कि उनकी गवाही वहाँ इलाहाबाद में न हो, बल्कि जो पहले होना चाहिए था कि उनको गव ही कमीशन पर दिखल, में हा की ज ती, वही अब की जाय। जा ही गया वह ही गया। आगे उनको बहा प्रयाग में रोक रखना उचित नहीं है। हाईकोर्ट जजो ने धोर निम्ननीय काम किया है कि प्रधान मन्त्री जी का बयान कमीशन पर न लेकर उनको वहाँ बुलाया। मैं यह साधह चाहता हूँ कि जांच पडताल में इस बात की भी देखा जाय और जांच की जाय कि कोई हाईकोर्ट हा बडा जज तो इस भीषण तदयन्त्र में शामिल नहीं है या कोई बडा ऐडवोकेट तो शामिल नहीं है।

श्री हुकम चन्व कछबाय (मुरैना) सभापति जी, माननीय साल्वे जी को यह पता नहीं है कि सारे हाउस ने मंचे सम्मान से एक प्रस्ताव पास किया है। वह इस प्रकार का वातावरण पैदा न करे जिससे फिजा खराब हो, जिससे गलतफहमी पैदा हो। मैं चाहता हूँ कि जब तक गवाही चलती है—मन्त्री महोदय पूरी जानकारी प्राप्त करके सदन को बनावें, कि इसमें क्या प्रवति हुई है, क्या तथ्य सामने आये हैं। सदन को मालूम होना चाहिये कि इसके पीछे वास्तव में किस का हाथ है।

SHRI SAMAR GUHA (Contai):
This House has expressed its unanimous concern and anxiety about the incident that has happened and I think there are no two opinions in this country that if there is any attempt made, as it has been reported, no words can be spared to condemn it. It is unfortunate that a lawyer friend like Salve. (Interruptions). I know how to use words. A lawyer friend like Salve should not use the word

'tamasha', because taking advantage of the freedom in this House, it is attacking the very fundamental character of our judiciary. The proceedings of a court are not a 'tamasha' (Interruptions).

The second point is this The Prime Minister is courageous enough She has shown her courage even after that dastardly murder of Shri L N Mishra in attending so many public functions without caring for that

AN HON MEMBER What?

SHRI SAMAR GUHA But to say that you will give a directive to the court who will be allowed, who will not be allowed, whether the proceedings should be in Delhi and not there this is not the jurisdiction of the legislature. The judiciary has its own independence and its own discretion. We should not express that kind of opinion here. It is up to the Government of UP as also of the Central Government because the Prime Minister's security being involved, all kinds of security measures should be taken, should have been taken—I think they have been taken—in regard to the security of the Prime Minister. While we express our concern and anxiety, we should not, in any way, impinge on the freedom, dignity and honour of the judiciary also. By appearing before the court the Prime Minister has not graced it; rather in her sense and conscience she has acted according to the obligations that are enjoined upon the Prime Minister as well as any citizen of the country.

Therefore, I again humbly appeal to all of us let us unanimously express our concern and also say that all security measures should be taken. Let us be unanimous in this.

SHRI B V. NAIK (Kanara). I would make only one valid point. From time to time, the question of the cost of the security arrangements is raised—I am not casting any aspersions—in regard to the person of the Prime Minister. I think Shrimati

Indira Gandhi for the country; Prime Minister for the Government and leader of the House for this august House is too precious to be measured in terms of the cost of security arrangements in rupees annas pice. Therefore, cost should not be a consideration in making the security arrangements for the Prime Minister.

SHRI DINESH CHANDRA GO-SWAMI (Gauhati). We have all taken note of the fact that the entire House has shown concern at the incident. We on this side also want to assure our friends of the Opposition that we are not at all interested in making any political capital out of this issue. I feel what Shri Salve said was probably misconstrued by them. Shri Salve said that the court's proceedings should not be rendered into a 'tamasha'.

In spite of all the assurances from the Home Minister, doubt has crept in our minds that in spite of all the precautions and security measures you have taken, whether there are still some loopholes. The hon Home Minister has not indicated in his statement but Press reports say that the man was apprehended, when he was trying to enter the court room, through a metal detector placed at the entrance. It showed the presence of metal in his body. Only persons who have some authority to enter the room will go through the metal detector, not all persons. I should like to know, if not today at least tomorrow, whether this was the procedure, whether all persons were not to pass through the metal detector, only those persons who had the authority to enter the room were allowed to go into the room where the metal detector was placed. This creates apprehensions in our mind that probably the precautions may not be sufficient. In view of that, would the Prime Minister be allowed to be examined on commission or not? It is not for us here to decide it but a prayer can be put in on behalf of the Government that in view of this incident, her evidence should be taken on commission.

(Shri Dinesh Chandra Goswami.)
 If such a prayer is made there could not be any objection. Will the Government take note of the view prevailing in the House and make such a prayer in the court? That is what I want to know

श्री स्वामी ब्रह्मानन्द जी (हमीरपुर) :
 सभापति महोदय, यह बहुत ही दुखपूर्ण घटना है, देश के लिये लज्जा की बात है । मैं तो इस के लिये जर्जों की निन्दा करता हूँ, क्योंकि उन्होंने कहा था कि यहां बयान लिये जायेंगे और उस में हर आदमी आ सकेगा । जब भी मैं इन की आलोचना करता हूँ तो लोग मेरी तरफ देखते हैं । ये हमारे बनाये हुए नहीं हैं, ये अंग्रेजों के बनाये हुए हैं—इस लिये मैं इन जर्जों की घोर निन्दा करता हूँ । यदि इतनी बड़ी घटना हो जाती तो फिर क्या होता । मैं उन से यह आग्रह करता हूँ कि क्या यह काम यहां दिल्ली में नहीं हो सकता था । यह कहां तक ठीक है—अगर कोई प्रधान मंत्री के खिलाफ मार-पीट के, झगड़े के मुकदमे लगा दे, तो प्रधान मंत्री इसी काम से घुमता रहे—इस तरह से देश की गाड़ी कैसे चलेगी ।

मैं सब से ज्यादा निन्दा इस बात की करता हूँ—हमारा एक आदमी बलिदान हुआ, उस पर बम फेंका गया, इस तरह का वातावरण जिन लोगों ने बनया है, हिंसा का वातावरण फँलाया है, उन का पता लगा कर उनको गिरफ्तार कर लेना चाहिये हथकड़ी डाल देनी चाहिये । वरना हमारे अन्दर भी शक्ति है, हम भी क्रान्तिकारी लोग हैं, हम गांधीवादी नहीं हैं, अगर ये हरकतों की गईं तो हम बरदाश्त नहीं करेंगे । इस लिये मैं आग्रह करना चाहता हूँ कि वहां से इन्दिरा जी को शीघ्र बुलाया जाये और यहां पर बयान लिये जायें ।

SHRI VASANT SATHE (Akola):
 I want to know only one thing from the Home Minister. He said just now that passes were being issued to the

Pressmen and to the lawyers through the Bar Council. A pass was refused according to the Home Minister to this Mr. Govind Mishra.

SHRI K. BRAHMANANDA REDDY: Refused.

SHRI VASANT SATHE: Was it issued or refused?

MR. CHAIRMAN Refused.

SHRI VASANT SATHE: If it was refused, I would like to know how Shri Govind Mishra entered the High Court.

Secondly, it is reported that he had put on the cloak or the gown of a lawyer. There again, merely putting on a gown was of no use because the Bar Council, according to your, had issued passes. Was there a pass issued by the Bar Council to Shri Govind Mishra, or did he use somebody else's pass? This information is also very important.

Therefore, we would like to know firstly, as my hon. friend asked, he made an entry up to the metal detector because the metal detector would come only last. So, I am not *prima facie* satisfied with the explanation or information given by the hon. Minister that security arrangements were adequate. Therefore, will you please ensure and assure this House that security arrangements will be made for the remaining two days that the Prime Minister is likely to be interrogated in the High Court?

SHRI SHYAMNANDAN MISHRA (Begusarai): Rightly, in keeping with the traditions of this country and of this House, there has been universal concern felt over this unfortunate incident, and equally there has been universal condemnation of this tendency that seems to be manifesting itself on quite a few occasions in this country. But I would not like to criticise the arrangements made in the Court because we also might be exposing ourselves to some such criticism as some persons come to the galleries of the House also with explo-

sives and weapons, and we are all exposed to danger, not only the hon. Members on the Treasury Benches.

SHRI NARSINGH NARAIN PANDEY: Don't try to minimise it.

श्री शशि भूषण (दक्षिण दिल्ली) :
तभी साल्वे साहब ने ठीक कहा था कि आप इस ढंग की हिंसात्मक कण्डीशन्स क्रीएट कर रहे हैं। वह एक ही चेन है, अलग अलग नहीं है।

SHRI SHYAMNANDAN MISHRA:
Would we criticise the Chair if some persons come into this House with explosives and weapons- I will, therefore, not criticise the arrangement in the Court. It is the Court's responsibility to see, and so far as we have been able to learn from the newspaper reports the Court did take all possible care to ensure. (Interruptions).

DR. HENRY AUSTIN (Ernakulam):
If the Court had arranged, how did this happen? That is why we are concerned. The arrangements were not fool-proof. We want fool-proof arrangements.

SHRI SHYAMNANDAN MISHRA:
The whole question is that we have to put ourselves on the same footing as the hon. Court.

AN HON. MEMBER: No.

SHRI SHYAMNANDAN MISHRA:
I will recall to the hon. Members that on many occasions we have seen people coming to this House, to the galleries, with very dangerous weapons and explosives.

However, the point is that we would not like that any statement reflecting on the whole incident or trying to interpret the incident in a particular manner should be made in this House.

We really do not know. We even now do not know whether there was only one target of intended attack or there were other targets also. The life of the Prime Minister is indeed very valuable. She happens to be the symbol of the entire country. But let us not forget that the life of the judge is also very precious. (Interruptions).

श्री शशि भूषण : अब यह एक कांस्प्रेसी पता चल रही है कि इस के पीछे कौन लोग हैं। सभापति जी, यह पता लगा रहा है कि इन साजिश में कौन हैं। (व्यवधान)

DR. HENRY AUSTIN: On a point of Order. Mr. Mishra was saying that there could be some other targets. If that could be, then he had identified the other targets. I was then wondering whether the judge was there only for today or yesterday, The judge will be there tomorrow also and for all the time to come. How can he bring in such a minimised situation? (Interruptions).

श्री रामावतार शास्त्री (पटना) :
मिश्रा जी मालूम होता है कि कांस्प्रेसी की बात जानते हैं इसीलिये यहां यह बोल रहे हैं।

SHRI SHYAMNANDAN MISHRA:
The whole point is, at this stage I would not like to interpret the incidence in a particular manner (Interruptions).

श्री शशि भूषण : बड़ी धूर्तता की है।

श्री श्यामनन्दन मिश्र : इस में धूर्तता की क्या बात है ?

SHRI VASANT SATHE: Mr. Mishra wants to suggest an alibi to the accused.... (Interruptions).

SHRI SHYAMNANDAN MISHRA:
That won't deter me from taking an objective view.

(Shri Shyamnandan Mishra)

Here the presumption in the given circumstances might be that it was directed against the Prime Minister, and the hon Members from the other side and from this side have rightly suggested that all possible care should be taken to ensure security to the person of the Prime Minister. But what I am trying to point out to them is that in that process enough care should also be taken, when the atmosphere is surcharged with this kind of tension and with this kind of evil tendency, to ensure security to the judge and other leaders also who happen to be there (Interruptions)

श्री नरसिंह नारायण पांडे : ये पैरोकार हैं। वहाँ पैरबी नहीं कर पाए और यहाँ कर रहे हैं।

श्री श्यामनन्दन मिश्र : हम कोई ऐसी बात नहीं कर सकते हैं जैसी वे लोग किया करते हैं। ममस्तीपुर की ब्लास्ट का क्या हुआ, प्रज बाने पता चल रही है। प्रधान मंत्री साहिब ने क्या कहा था ? हम वैसी बात नहीं करते हैं। मैं इसको छोड़ता हूँ और सवाल करत हूँ।

रेल अन्त्रालय ने राज्य मन्त्री (श्री मुहम्मद क़ली कुरैशी) को आपन मद दी कता है कि जब ने पूरा इंतजाम किया था हिफाजत का। फिर आप फरमा रहे हैं कि जज का खूद अपनी जान का खतरा था। परन्तु, की बात आप क्यों करत हैं।

श्री श्यामनन्दन मिश्र : इलाका की तरह बात करना हम नहीं जानते हैं। मजाल यह है कि हमने यह कहा है कि जब सुरक्षा के उपाय मोख रह हैं तो जज यहाँ चले गये की सुरक्षा के उपाय में आपकी साजिशें साहिब। क्या यह मौजू नहीं है। सुरक्षा के बकालत से मुझे यह मालूम नहीं हो सका है कि वह कोर्ट के अन्दर, कोर्ट रुम से वह दाखिल हो पाया था या नहीं। यह भी हमें मालूम हो जाना चाहिए।

(Shri Shyamnandan Mishra)

साथ ही जब उसको पास देने से इन्कार किया गया तब क्या उनके ऊपर कोई छात्र निगरानी रखी गई ? कल से निगरानी रखी गई या नहीं रखी के ? अगर कल उनको पास रिफ्यूज किया गया पास देने से इन्कार किया गया तो उनके ऊपर निगरानी अगर आपन नहीं रखी तो यह जिम्मेदारी किस पर आती है . . .

एक माननीय सदस्य : जज के ऊपर

श्री श्यामनन्दन मिश्र : जज पर आनी है तो हम कहा कहते हैं कि न आए .

श्री कृष्णचन्द्र पांडे (खलीलाबाद) : हम लोग की भी कुछ भावनाएँ हैं। हम सुनने के लिए तैयार नहीं है। हमें भी अपनी बात कही है। आप एक आदमी को इतना बकत देने चले जा रहे हैं।

SHRI SHYAMNANDAN MISHRA
By his time, the accused must have made some statement. What statement has he made? Should that not be shared with the House? The Home Minister has not shared with us the statement made by the accused so far. His statement might indicate to the House as to what kind of person he is.

MR CHAIRMAN Five minutes have already passed. I will allow only two or three speakers to speak.

SHRI RAGHUNANDAN LAL BHATIA (Amritsar) This incident took place in the morning. So, our Home Minister is having very little information with regard to the name and the profession of the person. This delay only leads to conjectures of the people like Mr. Mishra. I would request the Home Minister to come out with more information tomorrow so that the House may decide about it.

SHRI NAWAL KISHORE SINHA (Muzaffarpur): No security arrangement can be free from loopholes. Whatever may be done, there is always a chance of risk. There is nothing wrong in what Mr. Salve has suggested. What he has suggested is this. "Has the Government decided to advise the Government of Uttar Pradesh to file a petition saying that only those persons who are strictly relevant to the conduct of legal proceedings should be allowed to be present in the court." Sir, I know of many cases in which such petitions had been filed and the courts had allowed them. Courts have done so *suo moto* as well. This is a very serious matter, particularly in view of the fact that there is an atmosphere of violence in this country.

DR V K R. VARADARAJA RAO (Bellary) I very much regret the way in which this discussion is going on. We are discussing a very serious and grave matter. There is not a shadow of doubt that nobody in this House has prepared to condemn the incident.

MR. CHAIRMAN Please sit down.

DR V K R. VARADARAJA RAO I would like to put two or three questions. I think there is no point in harassing the Home Minister, by putting a large number of questions. Obviously, it is evident that he has not got all the information of which we want answers. Therefore, I would suggest that the first thing that we should do tomorrow when the House assembles is that the Home Minister should make a detailed statement giving all the answers to the questions which have been put by the Members. We are much more concerned about the safety of the Prime Minister. She may be quite safe. Then, we have found that today an attempt was made by an unauthorised person to enter the court with a lethal weapon in his hand. Theoretically, the fellow might have gone there not only

to threaten the judge or the other persons, but he may have gone there to shoot himself in public. Theoretically, anything is possible. Therefore, I want to suggest to the Home Minister that the entry to the court, the regulation of the entry to the court, must be taken in hand by the Government. With due respect to the judges and not interfering with them in any manner, still, in the matter of such supreme importance to the country, including the judicial system, I would suggest to the Home Minister that steps may be taken by which entry to the court, when Shrimati Indira Gandhi is evidence will be strictly and completely controlled from the point of view of security.

SOME HON MEMBERS rose—

MR. CHAIRMAN The Home Minister

श्री कृष्ण चन्द्र पांडे : **

सभापति महोदय : मैं आपको काल नहीं किया है। आप क्वैर मेरी परमीशन के बोन रहे ह। आप जो बालेगे वह रिकार्ड पर नहीं जायेगा।

श्री कृष्ण चन्द्र पांडे : **
(स्वबयान)

सभापति महोदय : आपने जो कुछ कहा है उमका एक लफ्ज भी रिकार्ड पर नहीं जाएगा।

SHRI SURENDRA MOHANTY (Kendrapara) Sir, I want to put a question . . .

MR. CHAIRMAN No

SHRI K. BRAHMANANDA REDDY Sir, it is a very grave matter and the House naturally should feel very much concerned and anxious regarding the security of the person of the Prime Minister.

SHRI SURENDRA MOHANTY
Why not the Opposition Parties also?
.. (Interruptions)

SHRI K BRAHMANANDA REDDY I do not know why my hon friend is getting up I said 'the House', 'the House' It is natural for the House to feel concerned and anxious about the security of the person of the Prime Minister

Are you not a Member of the House? (Interruptions). And I also say that not only the House but the country at large also feels gravely concerned

SHRI SURENDRA MOHANTY
The safety of everybody should be our concern (Interruptions)

SHRI K BRAHMANANDA REDDY About my learned friend and me our families may be concerned But about the Prime Minister, the entire country and the world also is concerned about the security of the Prime Minister (Interruptions)

Sir, as I have already submitted the information at my disposal is meagre, and I want to assure the House that I would take the earliest opportunity to inform this House about fuller information that I will be able to get Now, I may also say, as I have submitted in my statement earlier that elaborate arrangements had been made by Uttar Pradesh Government, and I am sure, as much as possible would have been done by the UP Government. I have no doubt in that regard, and further, because of this, naturally, the Uttar Pradesh Government will be concerned to make further security arrangements that may be called for. And you also know that with regard to the arrangements that have to be made inside the premises of the entire High Court and the Court room, etc., naturally they have to seek the full co-operation of the High Court also in this regard and I have no manner of doubt that

the High Court will allow us to take the necessary security arrangements.

Now, so far as the cost regarding the security is concerned, it does not enter into this question. Full arrangements, whatever the costs, will have to be made and they will be made.

AN HON. MEMBER What about the newspaper report?

SHRI K. BRAHMANANDA REDDY This is a weekly My information is that this is a petty weekly paper Now, Sir, I do not venture to travel outside beyond what I have got already The party affiliations, the people, if any, behind it, all that thing will come during investigation, interrogation, etc I may also submit in this connection (Interruptions) I would request Shri Mishraji not to say anything just now Now, the information is that he was detected outside the court room and not inside the court room That is the present information.

AN HON MEMBER Outside the court room?

SHRI K BRAHMANANDA REDDY: Outside the court room?

SHRI DINEN BHATTACHARYYA (Serampore). The report came here and it was stated here that he was caught inside the court room. (Interruptions)

SHRI K. BRAHMANANDA REDDY: No, no. Now, therefore, I also think that it is because of the Prime Minister's great respect and regard for the judiciary, the High Courts and their procedures that she has generously consented to go to the High Court to give evidence in the High Court premises, in the court room itself, just as any ordinary person. It is magnanimous in one sense. The judges could have easily allowed a commission to examine her but I think in my personal opinion

she has given an indication of her respect and regard for the judiciary and the court in this country. (Interruptions). Now, Sir, as I have just now submitted. (Interruptions) Therefore, I would only like to assure the hon. Members, I cannot say just tomorrow, but at the earliest possible moment, when I will be able to give more information to the House, I will come before the House myself and seek your permission and make a statement.

17 50 hrs

DEMANDS FOR GRANTS (RAILWAYS) 1975-76 Contd.

डा० लक्ष्मीनारायण पांडेय (मद्रास) :
सभापति महोदय, मैंने जो फटोनी प्रस्ताव प्रस्तुत किये हैं, उन के बारे में विस्तार में न जाने हुए मैं कुछ बातें कहना चाहता हूँ।

स्वयं मंत्री महोदय यह स्वीकार करने हैं कि रेलवे के प्रशासनिक ढांचे में परिवर्तन होना चाहिए। इस वक़्त रेलवे के सम्बन्ध में जो भारी मात्रा में क्षेत्रीय प्रमनूनन बना हुआ है, उस को दूर करना चाहिए। जहाँ कई क्षेत्रों में रेलवे का बहुत विस्तार हुआ है, वहाँ कुछ क्षेत्र अभी भी रेलों में शून्य हैं, और काफी मात्रा होने पर भी वहाँ रेलों का विकास ठीक दग में नहीं हुआ है।

जो नये प्रावधान किये गये हैं, उन के अनुसार डिभिजनल सुपरिन्टेंडेंट्स के अधिकार और वेतन आदि प्रायः जेनेरल-मैनेजर्स के बराबर कर दिये गये हैं। इस स्थिति में वर्तमान जोन्ज एक प्रकार से निरर्थक हो गये हैं। इस लिए जोन्ज के बारे में फिर से विचार करना आवश्यक है। जोन्ज को कम कर दिया जाये और डी० एस० आफिसिज को पूरा कार्य करने का अवसर दिया जाये, क्योंकि इस समय भी डी० एस० आफिसिज केवल पोस्ट आफिसिज का कार्य करते हैं।

रेलवे बोर्ड के पुनर्गठन पर भी ठीक दग में विचार किया जाना चाहिए, ताकि जनता को ज्यादा में ज्यादा महानियत प्राप्त हो सके और रेलवे के क्षमतापूर्वक अपने काम का निर्वाह कर सके।

“भारतीय रेल, रिपोर्ट नया लेखा, 1973-74” में कहा गया है कि यात्री सख्या घटी है। इस का कारण यह है कि रेलवे की फेयर पालिसी ठीक नहीं है। एयर-कन्डीशन के फेयर इतना बढ़ा दिये गये हैं कि वे एयर फेयर में भी ज्यादा हो गये हैं। इस धियन में एयर-कन्डीशन सर्वथा निरर्थक हो गया है और इस लिए उस का समाप्त करना ही उचित होगा। उम में किसी प्रकार की आमदनी भी नहीं है। यात्रियों को पर्याप्त सुविधायें न दिये जानें कारण भी यात्री-सख्या घटी है।

भंग मुझाव है कि रेलवे में मर जे-या को हटा कर केवल दो थ्रेणिया रखा जाये—सिटिंग और स्पीडिंग, एक बेंचन वाला के लिए और दूसरी सोने वाला के लिए। मंत्री महोदय ने डीलक्स ट्रेज में एयर-कन्डीशन्ड स्लीपर कोचिज चलाये हैं। लेकिन यदि ये थ्रलज थ्रलज थ्रेणिया खतम कर के रात्रि में सोने के लिए और दिन में बैठने के लिए उचित सुविधायें दी जायें, तो मैं समझता हूँ कि यह रेलवे में सुधार की दिशा में एक कालिकारी कदम होगा।

पिछली बार प्लेटफार्म टिकट का दाम बढ़ा कर 50 पैसे कर दिया गया था, जब कि सब से कम दूरी के कई स्टेशन का किराया 35 पैसे है। मंत्री महोदय को यह देखना चाहिए कि क्या इस कदम से प्लेटफार्म टिकटों से होने वाला रेवन्यू बढ़ा है या घटा है, अगर यह घटा है, तो उन्हें इस पर पुनर्विचार करना चाहिए। जहाँ तक मेरी जानकारी है